

Retirement age of IAS/IPS officers

†2796. SHRI NARESH AGRAWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to raise the retirement age of IAS and IPS officers;

(b) whether Government has decided to put retirement age of these officers at a par with the judges of Supreme Court and High Courts; and

(c) if so, by when it will be implemented, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (c) There is no such proposal for enhancement of retirement age of IAS/IPS officer and to bring the same at par with the retirement age of Judges of Hon'ble Supreme Court and High Courts.

Political parties under the purview of RTI act

2797. DR. PRADEEP KUMAR BALMUCHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that political parties are being brought under the purview of RTI Act, if so, the details thereof; and

(b) whether it is a fact that Government is considering to bring a legislation to this effect, if so, the details thereof and the stand of Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) The Central Information Commission (CIC) in its decision dated 03.06.2013 has held that National Political Parties are Public Authorities under the RTI Act.

A bill was introduced in the Lok Sabha to amend the RTI Act, 2005 so as to exclude such Political Parties from the definition of 'Public Authority'. The Bill was referred to Parliamentary Standing Committee on 12.09.2013. The Standing Committee in its report recommended passing of the bill by the Lok Sabha. The Bill could not be taken up for consideration by the Parliament and with the dissolution of the 15th Lok Sabha, the bill lapsed.

CIC in its order dated 16.03.2015 on a complaint has, *inter alia*, concluded that the respondents have not implemented the direction contained in its order dated 03.06.2013 and closed the case. The Government of India is not a respondent in the aforesaid case.

†Original notice of the question was received in Hindi.